

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 84/(MAH)/2009  
CA No. 17/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

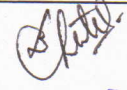
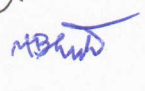

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 10.10.2016

NAME OF THE PARTIES: Shri Dushyant Patel & Anr.

V/s.

M/s. Aakash Lavlesh Leisure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	MR. DUSHYANT PATEL	Petitioner	
2	MR. MAHEENDRA BHUTIA	i/b Mr. Dushyant Patel	
3	MR. RAHUL CHITRAK	Advocate	
4	Shri. Shashank	i/b Ravi Shankar & Co for Respondent Nos 3 to 6	

Order

CA No. 17/397-398/NCLT/MB/MAH/2016 in CP No. 84/397-398/CLB/MB/MAH/2009

Having reply from the R2, not come on record, at his request, time for filing reply has been extended for two weeks.

The Counsel for R3 - 6 having sought liberty to file additional Affidavit to bring in Crisil Report in support of the reply filed by R-3-6, they are given liberty to file the same along with an Affidavit in one-week time.

List this matter for hearing on Valuation Report and on the shareholding disputed by the Respondents.

List this matter for hearing on 24.10.2016.

sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)